

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
RAJYA SABHA
UNSTARRED QUESTION NO. 2795
ANSWERED ON TUESDAY, MARCH 17, 2026/ 26 PHALGUNA, 1947 (SAKA)

SANCTIONS AND DISBURSEMENTS BY IIFCL

2795. SHRI LAHAR SINGH SIROYA:
SHRI MITHLESH KUMAR:
SMT. SEEMA DWIVEDI:
SHRI SHAMBHU SHARAN PATEL:

Will the Minister of FINANCE be pleased to state:

- (a) the details of sanctions and disbursements by India Infrastructure Finance Company Limited (IIFCL) during the past three years, region-wise and year-wise;
- (b) the details of capital investment, guarantees, or other financial assistance provided to the company by Government during this period;
- (c) the measures taken to strengthen its role in long-term infrastructure financing, such as credit enhancement and refinancing mechanisms; and
- (d) whether any review has been conducted regarding the company's financial performance, asset quality and its contribution to infrastructure development, if so, the details of the findings thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a) Details of region-wise and year-wise sanctions and disbursements by IIFCL during past three years are enclosed at Annexure.
- (b) No capital investment has been provided by Government to IIFCL during past three years. For FY 2022-23 and 2023-24, no government guarantee was provided to IIFCL. For FY 2024-25, Government provided guarantee for new line of credit from ADB of USD 500 million, however, no draw down was made till 31st March 2025.
- (c) IIFCL is a Board-driven entity and all operational decisions are taken by the Board of IIFCL under the broad mandate provided to it by Government through Scheme for Financing Viable Infrastructure Projects. IIFCL has operationalized Credit Enhancement Scheme under which it provides partial credit guarantee to enhance the credit rating of bonds issued by infrastructure companies to AA or higher for refinancing of existing loans. As on 31st March 2025, IIFCL has sanctioned guarantees of ₹ 2,436 crore for bond issuance exceeding ₹ 9,000 crore by more than 20 infrastructure projects. Also, IIFCL under its refinance scheme has cumulatively sanctioned ₹ 79,897 crore and disbursed ₹ 50,101 crore as on 31st March 2025.
- (d) Department of Financial Services regularly conducts comprehensive review of IIFCL inter-alia including its financial performance, contribution to infrastructure development, asset quality etc. Last review meeting was conducted on 27.01.2026.

During the past three years, region-wise and year-wise sanctions and disbursements by IIFCL:

(in ₹ crores)

State	FY2022-23		FY2023-24		FY2024-25	
	Annual Sanction	Annual Disbursement	Annual Sanction	Annual Disbursement	Annual Sanction	Annual Disbursement
A) Direct Lending and Takeout Financing						
<i>Andhra Pradesh</i>	650	52	2,746	1,944	2,486	806
<i>Assam</i>	-	-	-	-	167	-
<i>Bihar</i>	-	489	-	-	-	-
<i>Chhattisgarh</i>	215	-	1,500	64	-	89
<i>Goa</i>	-	124	-	20	-	-
<i>Gujarat</i>	-	597	4,399	3,935	1,732	764
<i>Haryana</i>	-	56	660	398	-	220
<i>Himachal Pradesh</i>	575	180	-	110	-	198
<i>Jammu & Kashmir</i>	1,068	722	-	53	-	7
<i>Jharkhand</i>	128	-	150	-	-	141
<i>Karnataka</i>	373	159	1,548	413	386	740
<i>Kerala</i>	545	-	-	110	-	62
<i>Madhya Pradesh</i>	180	25	2,000	1,611	1,210	547
<i>Maharashtra</i>	1,650	883	2,000	635	5,500	931
<i>Orissa</i>	-	-	500	-	-	106
<i>Punjab</i>	213	-	-	23	-	27
<i>Rajasthan</i>	1,795	298	519	1	3,312	2,484
<i>Sikkim</i>	-	-	3,642	-	-	-
<i>Tamil Nadu</i>	299	92	-	148	-	61
<i>Telangana</i>	920	-	2,943	-	101	66
<i>Uttar Pradesh</i>	2,535	250	1,635	981	1,474	3,779
<i>West Bengal</i>	-	102	-	89	-	162
B) Bonds	5,225	5,225	2,267	2,267	20,636	4,089
C) InVIT	5,800	772	4,800	4,078	2,620	560
D) Refinance	7,000	3,800	11,000	5,475	11,500	12,661
Total (A+B+C+D)	29,171	13,826	42,309	22,356	51,124	28,501

Source: IIFCL
